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- (1) Appointment/Recruitment/Selection
- (I) UPSC recommended names of candidates for appointment - 6 vacancies remained unfilled because of recommended candidates not joining - UPSC was approached to recommend names for 6 vacancies - UPSC recommended only 3 names - Held: Though a person included in the select list, does not acquire any right to be appointed - But the decision of Government not to fill up the advertised vacancies should not be arbitrary or unreasonable - In the instant case, decision of UPSC in forwarding 3 names against requisition for 6 vacancies was inappropriate -Exclusion of names of appellants, even when vacancies were available, has resulted in discrimination - Constitution of India, 1950 - Arts 14 and 16 - Office Memorandum dated 14-7-1967 - Clause 4(c).

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(2) Pension - Commutation of - Respondent retired from service of appellant-company - Prior to retirement, he had applied for commutation of his pension - 17 years after retirement, grievance raised by respondent in regard to non-receipt of commuted pension amount - Held: Tribunal proceeded in haste in not addressing the dispute in detail - High Court also passed a laconic order - Matter remanded back to High Court for complete and detailed consideration of the matter.

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